

Serial No. of Order	Date of Order	Order with Signature
2	18.8.88	<p>Admit. Issue notice to the respondents to show cause within four weeks from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Check and issue. Question of exercise of jurisdiction is kept open to be taken up at the time of hearing.</p> <p>2. We have heard learned counsel for the applicant on the question of issuance of interim orders. We find no merit in the prayer which stands dismissed subject to the condition that the result of the application will govern the future service benefits of the applicant.</p>
3	5.9.88	<p>None appear. Copies of application as required for service of filed. Four copies be served jointly on 12.9.88 for taking action, failing which the record will be placed before the court for order.</p>
4.	15.5.90.	<p>None appears for the applicant on repeated calls. The case is dismissed for default.</p> <p style="text-align: right;">P</p> <p>Member (A)</p> <p style="text-align: right;">M✓</p> <p>Member (J)</p>